

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 621 of 2020**

**IN THE MATTER OF:**

**Rajendra Narottamdas Sheth & Anr.**

**... Appellants**

**Versus**

**Chandra Prakash Jain & Anr.**

**...Respondents**

**Present:**

**For Appellants : Mr. Nalin Tripathi, Advocates**

**For Respondents : Ms. Nikita C. Jain, Advocate for R-1**

**Mr. Chandra Prakash Jain, IRP**

**Mr. A. K. Shukla, Advocate for R-2**

**O R D E R**

**(Through Virtual Mode)**

**04.09.2020** Ms. Nikita C. Jain, Advocate appears on behalf of Respondent No. 1 and Mr. A.K. Shukla, Advocate appears on behalf of Respondent No. 2. Service is complete.

Reply-affidavit filed by Respondent No. 1 and rejoinder thereto filed by the Appellant is taken on record. Learned counsel for Respondent No. 2 seeks and is granted 20 days' time to file reply-affidavit. Appellants may file rejoinder thereto, if any, within 10 days thereof. Learned counsels for the parties may also file their short notes/written submissions, not exceeding three pages, along with their pleadings. Process the appeal for hearing.

List the appeal 'for hearing' before Court No. II on **6<sup>th</sup> October, 2020.**

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ V.P. Singh ]  
Member (Technical)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**

/ns/gc/